


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHIR RAVI KUMAR DURAIMY – MEMBER (TECHNICAL)


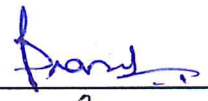
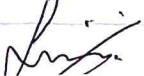
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.178 of 2017 in CP No.235/100/HDB/2017
NAME OF THE COMPANY	Ind Barath Thermotek Pvt Ltd
NAME OF THE PETITIONER(S)	Ind Bharath Power Infra Ltd
NAME OF THE RESPONDENT(S)	Ind Barath Thermotek Pvt Ltd & (07) Other
UNDER SECTION	100,115&169

Counsel for Petitioner(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nitish Bandari for P. VIKRAM	Advocate for Petitioner	vikram@culawchambers.com 99493 01614	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Niranjan Reddy (R5 & R6) Lakshmi Kanth Reddy Desai (R2 & R4) & R2) R2	Sr. Advocate Advocate	lakshmi.kanth.desai@gmail.com 8130550463	
D.V.A.S. Ravi Prasad A.S. Prashanth. (R4)	Advocate Adv.	9440234094 9000 157 242	 

Heard Shri Nitish Bandari, Ld. Counsel for Shri P.Vikram, Learned Counsel for the Petitioner and Shri S. Niranjan Reddy, Learned Senior Counsel for Shri Lakshmi Kanth Reddy Desai, (R-2,5 & 6), Shri D.V.A.S. Ravi Prasad, Learned Counsel, Shri A.S. Prashanth, Learned Counsel (R-4).

At the request of the Learned Counsels, post the case on 12.12.2017 and they have no objection in the extension of the Interim orders dated 27.10.2017 till the next date of hearing. Post the case on 12.12.2017. Both the parties submit that the issue is likely to be resolved ~~is in~~ soon. The interim orders passed on 27.10.2017 is extended till next date of hearing.


Member (T)
bm


Member (J)